



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

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(DES - VI SECTION)

MINUTES OF THE NORMS COMMITTEE- VI

MEETING No. NC/6/MEET/Sep/202526/11

DATED: 16/10/2025

Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/6/MEET/Sep/202526/11 dated 16/10/2025 of Norms Committee - VI for the year 2025-26 was held on 16/10/2025 under the Chairmanship of LOKESH H D, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Ajay Kumar, Deputy Director	DGFT(HQ)
2	Sandip Ravindra Kote, Director	Ministry of Food Processing Industries
3	Dineshnarain Mathur, Technical Consultant	DGFT
4	Nand Lal, Technical Consultant	DGFT
5	Shaish Kumar, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/6/MEET/Sep/202526/11
Case Status	Case Approved
Party Name	YASHASWI FISH MEAL AND OIL COMPANY
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00002684AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments received from Technical Authority, i.e., **CIFT Cochin**, with the following observations and allowing the following inputs;

1. The export item is unfit for human consumption.
2. Both the export/import items are in powder form.
3. No vitamins are added in the production process.

S.No	Export Item	Quantity (MTS)	Import Item	Quantity (MTS)
1.	Finished Fish Meal (Dried, Pulverised, Sieved & Packed in powder form) (Unfit for human consumption)	4807.7	Fish Meal (Unfinished) (Unfit for human consumption) In Powder Form	5000.0

Note:

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.
 2. No Advance Authorization should be issued on a repeat basis based on the fixation of the above-mentioned adhoc norms.
 3. All Policy conditions, including VA, Appendix 4J conditions, etc., are also to be met, wherever applicable.
- RA may take subsequent consequential action accordingly.

Case No.	2 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	ONS EXPORTS

Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00002713AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and, based on the inputs received from the Technical Authority, i.e., MoFPI, decided to call the following information from the firm: 1. Status of export/ import against the past AAs for the same export product. The case stands deferred.	

Case No.	3 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	ONS EXPORTS
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00002714AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and, based on the inputs received from the Technical Authority, i.e., MoFPI, decided to call the following information from the firm: 1. Status of export/ import against the past AAs for the same export product. The case stands deferred.	

Case No.	4 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00002891AM26
RA File Number	NA

Licence No and Date	NA
Norms Committee Decision: 1. Please provide the correct quantity for the import item no. 2. The case stands deferred.	

Case No.	5 / NC/6/MEET/Sep/202526/11
Case Status	Case Approved
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00002892AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., MoFPI, allowing the following inputs or as applied by the firm, whichever is less:

Export Serial No.	Export Item Name	Quantity (MTS)	Import serial no	Import Item Name	Quantity (MTS)
1.	VEGETABLE FATBASE POWDER (Containing 28% of Palm Fat and 5% Protein) (Resultant Product should contain 280 MTS of import RBD Palmolein, Content 120 MTS of import SMP & Content 14.50 MTS of Import Casein)	180000.0	1.	REFINED BLEACHED AND DEODORIZED PALMOLEIN (RBD PALMOLEIN)	288.4
			2.	SKIMMED MILK POWDER	123.6
			3.	ACID CASEIN	14.935

1. The above fixation of ad-hoc norms is valid for the present application under Para 4.06 & norms are valid for one year from the date of uploading the minutes on the DGFT website. 2. No Advance Authorization should be issued on a repeat basis based on the fixation of the above-mentioned adhoc norms. 3. All Policy conditions, including VA, Appendix 4J conditions, etc. also to be met, wherever applicable RA may take subsequent consequential action accordingly.					

Case No.	6 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	THE ANANDA BAG TEA CO LTD
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00002942AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm: 1. Revised Appendix 4E with the correct HS code for import and export items. 2. Please also certify the quantity of the import and export item applied for. 3. Status of past exports/ imports made for the items applied for. The case stands deferred.	

Case No.	7 / NC/6/MEET/Sep/202526/11
Case Status	Case Approved
Party Name	GELTEC PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025

HQ File Number	HQRNORM APPLY 00003064AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments received from Technical Authority, i.e., Tech- 2, allowing the following inputs or as applied by the firm, whichever is less:

Export Serial No.	Export Item Name	Quantity (Nos.)	Import serial no	Import Item Name	Quantity (mg)
1.	Soft Gelatin Capsules of 460 mg containing 315 mg Cod Liver Oil.	1	1.	COD LIVER OIL	315.0
2.	Soft Gelatin Capsules of 960 mg containing 300 mg Cod Liver Oil	1	2.	COD LIVER OIL	300.0
3.	Soft Gelatin Capsules of 425 mg containing 300 mg Cod Liver Oil	1	3.	COD LIVER OIL	300.0
4.	Soft Gelatin Capsules of 395 mg containing 300 mg Cod Liver Oil	1	4.	COD LIVER OIL	300.0

Note:

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.
2. No Advance Authorization should be issued on a repeat basis based on the fixation of the above-mentioned adhoc norms.
3. All Policy conditions, including VA, Appendix 4J conditions, etc., are also to be met, wherever applicable.

RA may take subsequent consequential action accordingly.

Case No.	8 / NC/6/MEET/Sep/202526/11
Case Status	Case Approved
Party Name	GELTEC PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00003067AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., Tech-2, allowing the following inputs or as applied by the firm, whichever is less:

Export Serial No.	Export Item Name	Quantity (Nos.)	Import serial no	Import Item Name	Quantity (mg)
1.	Soft Gelatin Capsules of 1360 mg containing 1000 mg Fish Lipid Oil.	1	1.	Fish Lipid Oil	1000.0
2.	Soft Gelatin Capsules of 1365 mg containing 1000 mg Fish Lipid Oil.	1	2.	Fish Lipid Oil	1000.0
3.	Soft Gelatin Capsules of 1060 mg containing 500 mg Fish Lipid Oil.	1	3.	Fish Lipid Oil	500.0
4.	Soft Gelatin Capsules of	1	4.	Fish Lipid Oil	1000.0

	1400 mg containing 1000 mg Fish Lipid Oil.				
5.	Soft Gelatin Capsules of 1410 mg containing 500 mg Fish Lipid Oil (Tuna Oil HT 403)	1	5.	: Fish Lipid Oil (Tuna Oil HT 403)	500.0

Note:

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.

2. No Advance Authorization should be issued on a repeat basis based on the fixation of the above-mentioned adhoc norms.

3. All Policy conditions, including VA, Appendix 4J conditions, etc., are also to be met, wherever applicable.

RA may take subsequent consequential action accordingly.

Case No.	9 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	APURVA ORGANICS LTD.
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00003156AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	10 / NC/6/MEET/Sep/202526/11
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Case Status	Case Deferred
Party Name	CARGILL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00003185AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority, i.e., MoFPI, and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	11 / NC/6/MEET/Sep/202526/11				
Case Status	Case Approved				
Party Name	GADRE MARINE EXPORT PVT LTD				
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025				
HQ File Number	HQRNORM APPLY 00003310AM26				
RA File Number	NA				
Licence No and Date	NA				
Norms Committee Decision:					
NC considered the case as per the agenda and decided to fix the norms based on the comments received from Technical Authority, i.e., CIFT, allowing the following inputs or as applied by the firm, whichever is less:					
Export Serial No.	Export Item Name	Quantity (KGS)	Import serial no	Import Item Name	Quantity (KGS)
1.	Frozen Imitation Crab Sticks, Chunk, Bites, Flakes,	2200000.0	1.	FROZEN FISH PASTE (SURIMI)	1100000.0
			2.	WHEAT STARCH	154000.0
			3.	MODIFIED TAPIOCA STARCH	187000.0

Claws, Shredded, Shrimp tails, Lobster Tails, Scallop, Crab Meat Stick, Crab Meat Flake, Super Snow Crab, Surimi Snow Leg Style, Chilled Imitation Crab Shreds, Surimi Snow Leg Style, Crab Flakes, Super Snow Crab, Crab Chunk etc.	4.	CARRAGEENAN AQUAGEL	35200.0
	5.	MIRIN	63800.0
	6.	FROZEN COOKED CRAB MEAT	33000.0
	7.	TRANSGLUTAMINASE	3300.0
	8.	CRAB EXTRACT	28600.0
	9.	CRAB MEAT EXTRACT (CME)	26400.0
	10.	CRAB FLAVOUR	27500.0
	11.	CRAB SEASONING	11000.0
	12.	FROZEN BOILED / COOKED CRAB PINCERS	70400.0
	13.	FOOD ADDITIVES - HELSHASA FUSO	8800.0
	14.	FOOD ADDITIVES - TASTE UP L1	8800.0
	15.	FOOD COLOR - TOMATO RED COLOUR	1980.0
	16.	SHRIMP FLAVOUR	16500.0
	17.	SHRIMP EXTRACT	19800.0
	18.	LOBSTER FLAVOUR	16500.0
	19.	LOBSTER FLAVOUR	16500.0

			20.	PLASTIC FILM	44000.0
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Note:

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.
 2. No Advance Authorization should be issued on a repeat basis based on the fixation of the above-mentioned adhoc norms.
 3. All Policy conditions, including VA, Appendix 4J conditions, etc., are also to be met, wherever applicable.
- RA may take subsequent consequential action accordingly.

Case No.	12 / NC/6/MEET/Sep/202526/11
Case Status	Case Approved
Party Name	COMPACT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00003382AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments received from Technical Authority, i.e., MoFPI, allowing the following inputs or as applied by the firm, whichever is less:

Export Serial No.	Export Item Name	Quantity (NOS)	Import serial no	Import Item Name	Quantity (KGS)
1.	eeZeePasteNUT RUTF - 92gm sachet (Ready-to-use Therapeutic Food) (Having net content of RBD Palm Oil- 172531kgs,	966000.0	1.	Refined Bleached Deodorized (RBD) Palm Oil	177361.86
			2.	Concentrated Soy Protein (SPC-70)	19652.43
				Emulzifiers (Palsgaard-	

	Concentrated Soy Protein (SPC-70)- 19362 kgs, Emulzifiers (Palsgaard-R -6151/R - 6121) – 15982kgs)		3.	R -6151/R -6121)	16219.48
2.	eeZeeRUSF -100gm sachet /eeZee50 -50gm sachet (Ready-to-use supplementary Food / Lipid-based Nutrient Supplement) (Having net content of RBD Palm Oil- 67935kgs, Concentrated Soy Protein (SPC-70)- 9016 kgs, Emulzifiers (Palsgaard-R -6151/R - 6121) – 7442kgs)	450000.0	4.	Refined Bleached Deodorized (RBD) Palm Oil	69837.18
			5.	Concentrated Soy Protein (SPC-70)	9151.24
			6.	Emulzifiers (Palsgaard- R -6151/R -6121)	7578.18

Note:

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.

2. No Advance Authorization should be issued on a repeat basis based on the fixation of the above-mentioned adhoc norms.

3. All Policy conditions, including VA, Appendix 4J conditions, etc., are also to be met, wherever applicable.

RA may take subsequent consequential action accordingly.

Case No.	13 / NC/6/MEET/Sep/202526/11
Case Status	Case Rejected
Party Name	BHANSALI AND COMPANY
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00004017AM25

RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and noted that the firm was issued a DL on 11.07.2025, followed by multiple reminders for furnishing information. Despite repeated reminders, the firm has failed to furnish the requisite information for further examination of the case. The Committee therefore decided to reject the case with direction to the firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	14 / NC/6/MEET/Sep/202526/11
Case Status	Case Rejected
Party Name	CARGILL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00005491AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and noted that the firm was issued a DL on 30.06.2025, followed by multiple reminders for furnishing information. Despite repeated reminders, the firm has failed to furnish the requisite information for further examination of the case. The Committee therefore decided to reject the case with direction to the firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	15 / NC/6/MEET/Sep/202526/11
Case Status	Case Rejected
Party Name	ADANI FOOD PRODUCTS PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM REVIW00002646AM26
RA File Number	NA

Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and reviewed the request of the firm. However, after detailed deliberation, the committee decided to maintain the status quo of its earlier decision taken in this matter. RA may take subsequent consequential action accordingly.	

Case No.	16 / NC/6/MEET/Sep/202526/11
Case Status	Case Rejected
Party Name	ADANI FOOD PRODUCTS PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM REVIW00002647AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and reviewed the request of the firm. However, after detailed deliberation, the committee decided to maintain the status quo of its earlier decision taken in this matter. RA may take subsequent consequential action accordingly.	

Case No.	17 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	NESTLE INDIA LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM REVIW00003268AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under	

examination of the Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred.

Case No.	18 / NC/6/MEET/Sep/202526/11
Case Status	Case Rejected
Party Name	DHAIRYA INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM REVIW00003375AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and reviewed the request of the firm. However, after detailed deliberation, the committee decided to maintain the status quo of its earlier decision taken in this matter. RA may take subsequent consequential action accordingly.	

Case No.	19 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM REVIW00003403AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., MoFPI; 1. Justification for high wastage during spray drying process. The case stands deferred.	

Case No.	20 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	BOMMIDALA ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM REVIW00003175AM26
RA File Number	26AA04001851 AM21
Licence No and Date	2611000097/05/03/2021
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority, i.e., MoFPI. However, after deliberations, the committee decided to refer this case to Tech NL for technical inputs. The case stands deferred.	

Case No.	21 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	BOMMIDALA ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM REVIW00003176AM26
RA File Number	26AA04001850 AM21
Licence No and Date	2611000096/05/03/2021
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority, i.e., MoFPI. However, after deliberations, the committee decided to refer this case to Tech NL for technical inputs. The case stands deferred.	

Case No.	22 / NC/6/MEET/Sep/202526/11
Case Status	Case Rejected

Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM REVIW00005758AM25
RA File Number	06AA04000716 AM22
Licence No and Date	0611000372/10/05/2021
Norms Committee Decision: NC considered the case as per the agenda and noted that the firm was issued a DL on 11.07.2025, followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee, therefore, decided to reject the case with direction to the firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	23 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	MARQUE IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM REVIW00002742AM26
RA File Number	05AA04013597 AM22
Licence No and Date	0511002767/24/05/2021
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., NL; 1. To indicate clearly the net import content and indigenous content in the export item. 2. Specification / Dimension of export items and Calculation for the requirement of raw materials (both imported and indigenous) for the manufacture of export items, indicating wastage separately for each type of export item, and to fill Appendix 4E table (both imported and indigenous). 3. Meaning of 15 MM 32 SQFT MDF of import item and to give drawing/design/layout (with photographs) of the export item, giving pattern of MDF to use in manufacturing the export items. 4. Justification for the Wastage claimed for the export items. The case stands deferred.	

Case No.	24 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM REVIW00002814AM26
RA File Number	10AX04000141 AM23
Licence No and Date	1011001299/08/08/2022
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Tech 1, and technical comments are awaited. The Committee decided to send a reminder to Tech 1 to expedite comments in the matter. The case stands deferred.	

Case No.	25 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM REVIW00002112AM26
RA File Number	05AX04001683 AM23
Licence No and Date	0511014894/19/09/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e., MoFPI, and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	26 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	BOMMIDALA ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM REVIW00003177AM26
RA File Number	26AX04000051 AM23
Licence No and Date	2611000708/19/09/2022
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority, i.e., MoFPI. However, after deliberations, the committee decided to refer this case to Tech NL for technical inputs. The case stands deferred.	

Case No.	27 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM REVIW00002113AM26
RA File Number	05AX04001789 AM23
Licence No and Date	0511015090/30/09/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	28 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred

Party Name	TASTEL FINE FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM REVIW00002520AM26
RA File Number	03AX04004235 AM23
Licence No and Date	0311019647/30/11/2022
Norms Committee Decision: NC considered the case as per the agenda and, based on the comments of the Technical Authority, i.e., MoFPI, decided to seek the following information from the firm: 1. Percentage of Xanthum gum in each of the export products supported by COA. The case stands deferred.	

Case No.	29 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM REVIW00002817AM26
RA File Number	10AX04000089 AM24
Licence No and Date	1011001836/26/05/2023
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Tech 1, and technical comments are awaited. The Committee decided to send a reminder to Tech 1 to expedite comments in the matter. The case stands deferred.	

Case No.	30 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	LOZEN PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM REVIW00002379AM26
RA File Number	03AX04001008 AM24

Licence No and Date	0311024330/07/06/2023
Norms Committee Decision: NC considered the case as per the agenda and, based on the comments received from the Technical Authority i.e. Tech-2 , decided to call the firm for a PH along with information given below: 1. Approved composition of each export item from the Drug Licensing Authority. 2. Copy of Master - Batch Formula for each export item. 3. Chemical description / Catalog for import item No.4. The case stands deferred	

Case No.	31 / NC/6/MEET/Sep/202526/11
Case Status	Case Rejected
Party Name	ASIAN FOOD INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM REVIW00002637AM26
RA File Number	34AX04000471 AM24
Licence No and Date	3411004262/20/10/2023
Norms Committee Decision: NC considered the case as per the agenda and reviewed the request of the firm. However, after detailed deliberation, the committee decided to maintain the status quo of its earlier decision taken in this matter. RA may take subsequent consequential action accordingly.	

Case No.	32 / NC/6/MEET/Sep/202526/11
Case Status	Case Rejected
Party Name	SHREEJI GLOBAL FMCG LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM REVIW00002424AM26
RA File Number	24AX04000427 AM24
Licence No and Date	2411003223/30/01/2024

Norms Committee Decision:

NC considered the case as per the agenda and reviewed the request of the firm. However, after detailed deliberation, the committee decided to maintain the status quo of its earlier decision taken in this matter.

RA may take subsequent consequential action accordingly.

Case No.	33 / NC/6/MEET/Sep/202526/11
Case Status	Case Rejected
Party Name	JLAL FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM REVIW00003038AM26
RA File Number	08AX04002346 AM24
Licence No and Date	0811011240/08/04/2024

Norms Committee Decision:

NC considered the case as per the agenda and reviewed the request of the firm. However, after detailed deliberation, the committee decided to maintain the status quo of its earlier decision taken in this matter.

RA may take subsequent consequential action accordingly.

Case No.	34 / NC/6/MEET/Sep/202526/11
Case Status	Case Rejected
Party Name	ASIAN FOOD INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM REVIW00002639AM26
RA File Number	34AX04000143 AM25
Licence No and Date	3411004967/22/05/2024

Norms Committee Decision:

NC considered the case as per the agenda and reviewed the request of the firm. However, after detailed deliberation, the committee decided to maintain the status quo of its earlier decision taken in this matter.

RA may take subsequent consequential action accordingly.

Case No.	35 / NC/6/MEET/Sep/202526/11
Case Status	Case Rejected
Party Name	SHETHJI RETAIL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM REVIW00002463AM26
RA File Number	24AX04000099 AM25
Licence No and Date	2411003595/04/06/2024
Norms Committee Decision: NC considered the case as per the agenda and reviewed the request of the firm. However, after detailed deliberation, the committee decided to maintain the status quo of its earlier decision taken in this matter. RA may take subsequent consequential action accordingly.	

Case No.	36 / NC/6/MEET/Sep/202526/11				
Case Status	Case Approved				
Party Name	PROPOUND INTERNET PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025				
HQ File Number	HQRNORM REVIW00003350AM26				
RA File Number	05AX04000641 AM25				
Licence No and Date	0511025964/11/06/2024				
Norms Committee Decision:					
NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., Tech-1, allowing the following inputs or as applied by the firm, whichever is less:					
Export Serial No.	Export Item Name	Quantity (NOS)	Import serial no	Import Item Name	Quantity

1.	Illuminated sign using power adaptor	10000.0	1.	SINGLE COLOR LED STRIP FLEXIBLE	1.01 meter/meter content in export
			2.	POWER SUPPLY ADAPTOR (Single Power/Double Power)	Net to Net
			3.	DIMMER CONTROLLER	Net to Net
			4.	SILICONE FLEX	1.01 meter/meter content in export
			5.	ACLYRIC SHEET	1.01 KG/KG content in export
2.	Illuminated sign using power supply	10000.0	6.	SINGLE COLOR LED STRIP FLEXIBLE	1.01meter/meter content in export
			7.	DIMMER CONTROLLER	Net to Net
			8.	RGBIC Dimmer	Net to Net
			9.	RGBIC LED STRIP FLEXIBLE	1.01 meter/meter content in export
			10.	SILICONE FLEX	1.01 meter/meter content in export
			11.	ACLYRIC SHEET	1.01 KG/KG content in export
			12.	POWER SUPPLY	1.01 meter/meter

				(SINGLE SUPPLY/DOUBLE SUPPLY)	content in export
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Note:

1. The make, specifications, and other technical details of the item imported should match the exported item, and the same should also be specified in the import/export documents.

RA may take subsequent consequential action accordingly.

Case No.	37 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	SYNERGY EARTH RESOURCES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM REVIW00001787AM26
RA File Number	03AX04001436 AM25
Licence No and Date	0311034859/24/06/2024

Norms Committee Decision:

NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., Tech-2;

1. COA of imported item from foreign supplier
2. COA of export item.
3. Percentage of active ingredients in raw material.
4. Justification for wastage applied.

The case stands deferred.

Case No.	38 / NC/6/MEET/Sep/202526/11
Case Status	Case Rejected
Party Name	ASIAN FOOD INDUSTRIES
Meeting Number	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025

and Date	
HQ File Number	HQRNORM REVIW00002640AM26
RA File Number	08AX04000486 AM25
Licence No and Date	0811012012/08/07/2024
Norms Committee Decision: NC considered the case as per the agenda and reviewed the request of the firm. However, after detailed deliberation, the committee decided to maintain the status quo of its earlier decision taken in this matter. RA may take subsequent consequential action accordingly.	

Case No.	39 / NC/6/MEET/Sep/202526/11
Case Status	Case Rejected
Party Name	DRY BLEND FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00002189AM25
RA File Number	05AX04001320 AM25
Licence No and Date	0511026887/29/07/2024
Norms Committee Decision: NC considered the case as per the agenda and noted that the firm was issued a DL on 11.07.2025, followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore decided to reject the case with direction to the firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	40 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	R H INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM REVIW00002739AM26

RA File Number	05AX04001229 AM25
Licence No and Date	0511026686/30/07/2024
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech-1: 1. Clarification regarding the unit of export of lamps. 2. Justification for 4% wastage. The case stands deferred.	

Case No.	41 / NC/6/MEET/Sep/202526/11				
Case Status	Case Approved				
Party Name	SAMAN TEA PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025				
HQ File Number	HQRNORM REVIW00002977AM26				
RA File Number	02AX04000291 AM25				
Licence No and Date	0211007044/08/08/2024				
Norms Committee Decision:					
NC considered the case as per the agenda and decided to fix the norms based on the comments received from Technical Authority, i.e., Tech-2, allowing the following inputs or as applied by the firm, whichever is less:					
Export Serial No.	Export Item Name	Quantity (NOS)	Import serial no	Import Item Name	Quantity (KGS)
1.	Tea bags containing Tea (Each 2gm Tea bag containing 0.32 gm Tea bag wire)	2,18,75,000	1.	Tea bag-wire (Gutman S.S. Wire)	7000

RA may take suitable consequential action accordingly.

Case No.	42 / NC/6/MEET/Sep/202526/11
Case Status	Case Rejected
Party Name	APURVA ORGANICS LTD.
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00003112AM25
RA File Number	02AX04000385 AM25
Licence No and Date	0211007300/17/09/2024
Norms Committee Decision: NC considered the case as per the agenda and noted that the firm was issued a DL on 11.07.2025, followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore decided to reject the case with direction to the firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	43 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	DYNAMICK DECOR PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM REVIW00003270AM26
RA File Number	05AX04002005 AM25
Licence No and Date	0511027882/25/09/2024
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech-1; 1. Specification of cord sets and wire to be imported. The case stands deferred.	

Case No.	44 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	AVANTI OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM REVIW00003384AM26
RA File Number	05AX04002059 AM25
Licence No and Date	0511028104/03/10/2024
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech-1; 1. Justification of 9 % wastage with the help of CAD and image. The case stands deferred.	

Case No.	45 / NC/6/MEET/Sep/202526/11
Case Status	Case Rejected
Party Name	ROY INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM REVIW00002651AM26
RA File Number	24AX04000310 AM25
Licence No and Date	2411003958/23/10/2024
Norms Committee Decision: NC considered the case as per the agenda and reviewed the request of the firm. However, after detailed deliberation, the committee decided to maintain the status quo of its earlier decision taken in this matter. RA may take subsequent consequential action accordingly.	

Case No.	46 / NC/6/MEET/Sep/202526/11
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Case Status	Case Deferred
Party Name	OMKAR CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM REVIW00002941AM26
RA File Number	03AX04003647 AM25
Licence No and Date	0311038201/23/10/2024
Norms Committee Decision: NC considered the case as per the agenda and based on the comments of the Technical Authority, i.e., Tech. NL decided to call the firm for PH to understand the manufacturing process and wastage generated at various stages of manufacturing. The case stands deferred.	

Case No.	47 / NC/6/MEET/Sep/202526/11
Case Status	Case Rejected
Party Name	GANESH ENTERPRISE
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM REVIW00002525AM26
RA File Number	24AX04000343 AM25
Licence No and Date	2411004034/18/11/2024
Norms Committee Decision: NC considered the case as per the agenda and reviewed the request of the firm. However, after detailed deliberation, the committee decided to maintain the status quo of its earlier decision taken in this matter. RA may take subsequent consequential action accordingly.	

Case No.	48 / NC/6/MEET/Sep/202526/11
Case Status	Case Rejected
Party Name	LANCER SPICES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM REVIW00002652AM26
RA File Number	34AX04000781 AM25

Licence No and Date	3411005771/09/12/2024
Norms Committee Decision: NC considered the case as per the agenda and reviewed the request of the firm. However, after detailed deliberation, the committee decided to maintain the status quo of its earlier decision taken in this matter. RA may take subsequent consequential action accordingly.	

Case No.	49 / NC/6/MEET/Sep/202526/11
Case Status	Case Rejected
Party Name	DRY BLEND FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00005551AM25
RA File Number	05AX04003564 AM25
Licence No and Date	0511030195/09/01/2025
Norms Committee Decision: NC considered the case as per the agenda and noted that the firm was issued a DL on 11.07.2025, followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore decided to reject the case with direction to the firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	50 / NC/6/MEET/Sep/202526/11
Case Status	Case Rejected
Party Name	JLAL FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM REVIW00002423AM26
RA File Number	08AX04001900 AM25
Licence No and Date	0811014030/05/02/2025
Norms Committee Decision:	

NC considered the case as per the agenda and reviewed the request of the firm. However, after detailed deliberation, the committee decided to maintain the status quo of its earlier decision taken in this matter.

RA may take subsequent consequential action accordingly.

Case No.	51 / NC/6/MEET/Sep/202526/11
Case Status	Case Rejected
Party Name	APURVA ORGANICS LTD.
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00006059AM25
RA File Number	02AX04000706 AM25
Licence No and Date	0211008090/06/02/2025
Norms Committee Decision:	
NC considered the case as per the agenda and noted that the firm was issued a DL on 11.07.2025, followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore decided to reject the case with direction to the firm to pay Customs duty and applicable interest for regularization of the case.	
RA may take suitable consequential action accordingly.	

Case No.	52 / NC/6/MEET/Sep/202526/11
Case Status	Case Rejected
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00006125AM25
RA File Number	06AX04000480 AM25
Licence No and Date	0611003378/10/02/2025
Norms Committee Decision:	
NC considered the case as per the agenda and noted that the firm was issued a DL on 11.07.2025, followed by multiple reminders for furnishing information. Despite repeated reminders, the firm	

did not furnish the requisite information for further examination of the case. The Committee therefore decided to reject the case with direction to the firm to pay Customs duty and applicable interest for regularization of the case.

RA may take suitable consequential action accordingly.

Case No.	53 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	COCOARICH AGRI LLP
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00002302AM26
RA File Number	NA
Licence No and Date	0711013765/25/02/2025
Norms Committee Decision:	
NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority, i.e., MoFPI, and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred.	

Case No.	54 / NC/6/MEET/Sep/202526/11
Case Status	Case Rejected
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00006520AM25
RA File Number	06AX04000500 AM25
Licence No and Date	0611003422/03/03/2025
Norms Committee Decision:	
NC considered the case as per the agenda and noted that the firm was issued a DL on 11.07.2025, followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore decided to reject the case with direction to the firm to pay Customs duty and applicable	

interest for regularization of the case.

RA may take suitable consequential action accordingly.

Case No.	55 / NC/6/MEET/Sep/202526/11
Case Status	Case Rejected
Party Name	CENTRAL AGRI TRADES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00006552AM25
RA File Number	02AX04000776 AM25
Licence No and Date	0211008268/04/03/2025
Norms Committee Decision: NC considered the case as per the agenda and noted that the firm was issued a DL on 11.07.2025, followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore decided to reject the case with direction to the firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	56 / NC/6/MEET/Sep/202526/11
Case Status	Case Rejected
Party Name	ADANI FOOD PRODUCTS PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM REVIW00002420AM26
RA File Number	24AX04000506 AM25
Licence No and Date	2411004377/19/03/2025
Norms Committee Decision: NC considered the case as per the agenda and reviewed the request of the firm. However, after detailed deliberation, the committee decided to maintain the status quo of its earlier decision taken in this matter.	

RA may take subsequent consequential action accordingly.

Case No.	57 / NC/6/MEET/Sep/202526/11
Case Status	Case Rejected
Party Name	ELLITE CHEMICAL
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00000383AM26
RA File Number	52AX04000435 AM25
Licence No and Date	5211012991/22/04/2025
Norms Committee Decision: NC considered the case as per the agenda and noted that the firm was issued a DL on 30.06.2025, followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore decided to reject the case with direction to the firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	58 / NC/6/MEET/Sep/202526/11
Case Status	Case Rejected
Party Name	SP AGRO INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM REVIW00003401AM26
RA File Number	08AX04000136 AM26
Licence No and Date	0811014869/30/04/2025
Norms Committee Decision: NC considered the case as per the agenda and reviewed the request of the firm. However, after detailed deliberation, the committee decided to maintain the status quo of its earlier decision taken in this matter. RA may take subsequent consequential action accordingly.	

Case No.	59 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	OHSUNG INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00001210AM26
RA File Number	31AX04000052 AM26
Licence No and Date	3111004857/30/05/2025
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., Tech 1: 1. Manufacturing process in detail. 2. Justification of 9.09%wastage in the tin plate and the commercial value of the wastage generated. The case stands deferred.	

Case No.	60 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	VKC NUTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00002061AM26
RA File Number	18AX04000003 AM26
Licence No and Date	3011007367/14/07/2025
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	61 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	APURVA ORGANICS LTD.
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00002074AM26
RA File Number	02AX04000294 AM26
Licence No and Date	0211009087/15/07/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred	

Case No.	62 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	SUPERHOUSE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00002125AM26
RA File Number	06AX04000166 AM26
Licence No and Date	0611003785/16/07/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that it has been decided with the approval of the competent authority in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather. The case stands deferred.	

Case No.	63 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred

Party Name	DIXON TECHNOLOGIES SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00002244AM26
RA File Number	05AX04001367 AM26
Licence No and Date	0511034034/22/07/2025
Norms Committee Decision: NC considered the case as per the agenda and noted that the firm's application is under examination by the Technical Authority, i.e., Tech 1, and comments are awaited. The Committee decided to send a reminder to Tech 1 to expedite the technical comments. The case stands deferred.	

Case No.	64 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	DITVI EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00002264AM26
RA File Number	56AX04000158 AM26
Licence No and Date	1111000168/23/07/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of competent authority in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather. The case stands deferred.	

Case No.	65 / NC/6/MEET/Sep/202526/11
Case Status	Case Approved
Party Name	AVANTI OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00002316AM26
RA File Number	05AX04001452 AM26

Licence No and Date	0511034103/25/07/2025				
Norms Committee Decision:					
NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., Tech-1, allowing the following inputs or as applied by the firm, whichever is less:					
Export Serial No.	Export Item Name	Quantity (NOS)	Import serial no	Import Item Name	Quantity (SQM)
1.	SOFT TOY-HLDY-FROG SNUFFLE GAME(STYLE NO. AVT-5384 IMPORT GSM: 240-250)	6240.0	1.	POLY DOT FUR BROWN WIDTH:150 CM GSM: 240-250	1.10 sqm./ sqm content in the export item
2.	SOFT TOY-L BURGUNDY HEART PLUSH(STYLE NO. AVT-4824 IMPORT GSM: 200-220)	1252.0	2.	BURGUNDY VELVET WIDTH:65" GSM:200-220	1.10 sqm./ sqm content in the export item
3.	SOFT TOY-M BLUE KOALA PLUSH(STYLE NO. AVT-4864 IMPORT GSM: 505-510)	98648.0	3.	100% POLYESTER WHITE LONG FUR WIDTH:65" GSM: 505-510	1.10 sqm./ sqm content in the export item
4.	SOFT TOY-SOFT ANIMAL PLUSH ASST(STYLE NO. AVT-4073 IMPORT GSM: 260-280)	1294.0	4.	100% POLYESTER RABBIT FUR PINK GSM: 260-280 WIDTH: 63"	1.10 sqm./ sqm content in the export item
5.	SOFT TOY-SOFT ANIMAL PLUSH ASST(STYLE NO. AVT-4074 IMPORT GSM: 260-280)	1109.0	5.	100% POLYESTER RABBIT FUR BROWN GSM: 260-280 WIDTH: 63"	1.10 sqm./ sqm content in the export item

6.	SOFT TOY-SOFT ANIMAL PLUSH ASST(STYLE NO. AVT-4075 IMPORT GSM: 260-280)	1114.0	6.	100% POLYESTER RABBIT FUR YELLOW GSM: 260-280 WIDTH: 63"	1.10 sqm./ sqm. content in the export item
7.	Jan 26 New Silhouette Ortho - Sleigh (L - Avanti) 38"x30"x5"(STYLE NO .AV-2034514-A IMPORT GSM: 240-260)	25837.0	7.	100% POLYESTER DUAL TONE BROWN FUR (DYED+BACK PRINTED) GSM: 240-260 WIDTH: 65"	1.10 sqm./ sqm. content in the export item
8.	Jan 26 New Silhouette Ortho - Sleigh (XL - Avanti) 48"x38"x6"(STYLE NO. AV-2034514-B IMPORT GSM: 240-260)	6537.0	8.	100% POLYESTER DUAL TONE BROWN FUR (DYED+BACK PRINTED) GSM: 240-260 WIDTH:80"	1.10 sqm./ sqm. content in the export item
9.	Jan 26 New Silhouette Ortho - Sleigh (L - Avanti) 38"x30"x5"(STYLE NO .AV-2034514-C IMPORT GSM: 240-260)	20837.0	9.	100% POLYESTER DUAL TONE BROWN GREY (BACK PRINTED) GSM: 240-260 WIDTH: 65""	1.10 sqm./ sqm. content in the export item
10.	Jan 26 New Silhouette Ortho - Sleigh (XL - Avanti) 48"x38"x6"(STYLE NO. AV-2034514-D IMPORT GSM: 240-260)	4762.0	10.	100% POLYESTER DUAL TONE GREY FUR (BACK PRINTED) GSM: 240-260 WIDTH:80"	1.10 sqm./ sqm. content in the export item
RA may take subsequent consequential action accordingly					

Case No.	66 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	CREATIVE IMPEX
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00002338AM26
RA File Number	05AX04001466 AM26
Licence No and Date	0511034137/28/07/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of competent authority in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather. The case stands deferred	

Case No.	67 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	ARJAN IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00002400AM26
RA File Number	05AX04001478 AM26
Licence No and Date	0511034189/30/07/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of competent authority in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather. The case stands deferred	

Case No.	68 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	AIMWOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00002405AM26
RA File Number	03AX04002098 AM26
Licence No and Date	0311046056/30/07/2025
Norms Committee Decision: NC considered the case as per the agenda and noted that the firm's application is under examination by the Technical Authority, i.e., Tech-NL, and their comments are awaited. The Committee decided to send a reminder to Tech-NL to expedite technical comments in this matter. The case stands deferred.	

Case No.	69 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	Medikonda Nutrients
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00002407AM26
RA File Number	09AX04000321 AM26
Licence No and Date	0911010123/30/07/2025
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., Tech-2: 1. COA of export item showing the Net content of each import item in the export. 2. Copy of shipping bill. 3. Catalog/ Technical literature of import item no.6. The case stands deferred.	

Case No.	70 / NC/6/MEET/Sep/202526/11
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Case Status	Case Deferred
Party Name	CREATIVE GARMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00002409AM26
RA File Number	03AX04002189 AM26
Licence No and Date	0311046065/30/07/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of competent authority in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather. The case stands deferred	

Case No.	71 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	EXPRESS KITCHEN PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00002416AM26
RA File Number	08AX04000737 AM26
Licence No and Date	0811015748/31/07/2025
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., Tech NL; 1. To indicate clearly the net import content and indigenous content in the export item, with the specification/dimension of the export item. 2. To give drawing/design/ lay out (with photographs) of the export item and calculation of using Birch Drawer faces and White birch plywood to use in manufacturing the export items , indicating net content and wastage separately. 3. Justification for the wastage claimed for the export item. The case stands deferred.	

Case No.	72 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00002436AM26
RA File Number	03AX04002028 AM26
Licence No and Date	0311046136/01/08/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are engineering items. The Committee decided to transfer the case to NC-1, which is primarily a Norms Committee for Engineering Products. The case stands deferred.	

Case No.	73 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	CREATIVE GARMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00002437AM26
RA File Number	03AX04002183 AM26
Licence No and Date	0311046138/01/08/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of competent authority in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather. The case stands deferred.	

Case No.	74 / NC/6/MEET/Sep/202526/11
Case Status	Case Approved

Party Name	SEET KAMAL PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025				
HQ File Number	HQRNORM APPLY 00002444AM26				
RA File Number	13AX04000134 AM26				
Licence No and Date	1311004102/01/08/2025				
Norms Committee Decision:					
NC considered the case as per the agenda and decided to fix the norms based on the comments received from Technical Authority, i.e., Tech-1, allowing the following inputs or as applied by the firm, whichever is less:					
Export Serial No.	Export Item Name	Quantity (PCS)	Import serial no	Import Item Name	Quantity (PCS)
1.	Festive Decorative Articles (FITTED IMPORT ITEM 60000 PCS Led String Light (ONE IMPORT ITEM USED IN ONE EXPORT ITEM)	60000.0	1.	Led String Light(Led String Light)	Nett to Nett with accountability in export
2.	Festive Decorative Articles (FITTED IMPORT ITEM 15000 MTR (including 1% wastage), Led Strip Rope light 6600 PCS, Power Cord AND 6600 PCS Switches {2.272 mtr Led Strip Rope light used in one export item and 1 pcs power cord and switch used in one export item}	6600.0	2.	Led Strip Rope light(Led Strip Rope light)	Nett to Nett with accountability in export
			3.	Power Cord(Power Cord)	Nett to Nett with accountability in export
			4.	Switches(Switches)	Nett to Nett with accountability in export

3.	Lamps & lights (FITTED IMPORT ITEM 3400 PCS Power Cord, 3400 Lamp Holder, 3400 Switches AND 5185 Wire Roll (including 1% wastage)) {one pcs of power cord, lamp holder and switch used in one export item but 1.525 mtr wire used in one export item}	3400.0	5.	Power Cord(Power Cord)	Nett to Nett with accountability in export
			6.	Lamp Holder(Lamp Holder)	Nett to Nett with accountability in export
			7.	Switches(Switches)	Nett to Nett with accountability in export
			8.	Wire Roll(Wire Roll)	Nett to Nett with accountability in export
4.	Lamps & lights (FITTED IMPORT ITEM 6600 Power Cord AND 6600 Lamp Holders {one pcs of power cord and lamp holder used in one export item}	6600.0	9.	Power Cord(Power Cord)	Nett to Nett with accountability in export
			10.	Lamp Holders(Lamp Holders)	Nett to Nett with accountability in export
5.	Lamps & lights (FITTED IMPORT ITEM 3400 Power Cord {one pcs of power cord used in one pcs of export item})	3400.0	11.	Power Cord(Power Cord)	Nett to Nett with accountability in export

1. The make and specification of the items imported must match the items used in the export product, and the same should be specified in the export/import documentation.

RA may take subsequent consequential action accordingly.

Case No.	75 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	PMEA SOLAR TECH SOLUTIONS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00002447AM26
RA File Number	03AX04002066 AM26
Licence No and Date	0311046161/01/08/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are engineering items. The Committee decided to transfer the case to NC-1, which is primarily a Norms Committee for Engineering Products. The case stands deferred.	

Case No.	76 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	CRESCENT BIOLOGICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00002453AM26
RA File Number	04AX04000433 AM26
Licence No and Date	0411010111/01/08/2025
Norms Committee Decision: NC considered the case as per the agenda and decided to call the following information from the firm based on the comments of Technical Authority, i.e., Tech 2; 1. Exact content of Active ingredients in the export product, i.e., Capsules/ sachets/ Liquid. 2. Stepwise process details with wastage incurred in terms of % Active Ingredient. 3. Approved composition of export items from the competent authority. 4. Please furnish the master-batch formula for each export item and batch record duly filled in for the latest 3 batches.	

5. Copy of Shipping Bills for all 3 export items.

The case stands deferred.

Case No.	77 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	COCOARICH AGRI LLP
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00002462AM26
RA File Number	07AX04000774 AM26
Licence No and Date	0711015255/01/08/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred	

Case No.	78 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	TROUW NUTRITION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00002475AM26
RA File Number	09AX04000464 AM26
Licence No and Date	0911010169/04/08/2025
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech-2 ; 1. COA of export item. The case stands deferred.	

Case No.	79 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	RISING TIDE ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00002488AM26
RA File Number	02AX04000333 AM26
Licence No and Date	0211009237/04/08/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., CIFT and their comments are awaited. The Committee decided to send a reminder to CIFT to expedite their comments. The case stands deferred	

Case No.	80 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	JAYANITA EXPORTS PRIVATE LTD.
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00002505AM26
RA File Number	05AX04001578 AM26
Licence No and Date	0511034283/05/08/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are engineering items. The Committee decided to transfer the case to NC-1, which is primarily a Norms Committee for Engineering Products. The case stands deferred	

Case No.	81 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred

Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00002540AM26
RA File Number	02AX04000353 AM26
Licence No and Date	0211009254/06/08/2025
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm: 1. Content of the import item in the export product. The case stands deferred.	

Case No.	82 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	FLEX FOODS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00002627AM26
RA File Number	05AX04001604 AM26
Licence No and Date	0511034425/12/08/2025
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., MoFPI; 1. Details of wastage at various stages of production. 2. Justification for the wastage. The case stands deferred.	

Case No.	83 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	FLEX FOODS LIMITED

Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00002628AM26
RA File Number	05AX04001605 AM26
Licence No and Date	0511034426/12/08/2025
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., MoFPI; 1. Details of wastage at various stages of production. 2. Justification for the wastage. The case stands deferred.	

Case No.	84 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	FLEX FOODS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00002629AM26
RA File Number	05AX04001606 AM26
Licence No and Date	0511034427/12/08/2025
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., MoFPI; 1. Details of wastage at various stages of production. 2. Justification for the wastage. The case stands deferred.	

Case No.	85 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	FLEX FOODS LIMITED
Meeting Number	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025

and Date	
HQ File Number	HQRNORM APPLY 00002630AM26
RA File Number	05AX04001607 AM26
Licence No and Date	0511034428/12/08/2025
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., MoFPI; 1. Details of wastage at various stages of production. 2. Justification for the wastage. The case stands deferred.	

Case No.	86 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	FLEX FOODS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00002631AM26
RA File Number	05AX04001614 AM26
Licence No and Date	0511034429/12/08/2025
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., MoFPI; 1. Details of wastage at various stages of production. 2. Justification for the wastage. The case stands deferred.	

Case No.	87 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	SUMITRA WOODCRAFT PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025

HQ File Number	HQRNORM APPLY 00002693AM26
RA File Number	05AX04001688 AM26
Licence No and Date	0511034480/14/08/2025
Norms Committee Decision: NC considered the case as per the agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech NL; 1. Specification including dimensions/size of each export item in cubic meters. 2. Photographs with the drawing design of the export item, with net import and indigenous content in each export item. 3. Calculation of the requirement of import and indigenous items, separately for each export item based on Dimension/size, drawing, and design, and accordingly, to fill the Appendix 4 E table for imported and indigenous items, indicating justification for wastage percentage. The case stands deferred.	

Case No.	88 / NC/6/MEET/Sep/202526/11				
Case Status	Case Approved				
Party Name	AVANTI OVERSEAS PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025				
HQ File Number	HQRNORM APPLY 00002724AM26				
RA File Number	05AX04001714 AM26				
Licence No and Date	0511034504/18/08/2025				
Norms Committee Decision:					
NC considered the case as per the agenda and decided to fix the norms based on the comments received from Technical Authority, i.e., Tech-1, allowing the following inputs or as applied by the firm, whichever is less:					
Export Serial No.	Export Item Name	Quantity (NOS)	Import serial no	Import Item Name	Quantity (SQM)
1.	Soft Toy-March 26 SP Chance & Friends - Lucky(Style No. AVT-5303 Import GSM:	127257.0	1.	100%POLYESTER FUR PRINTED ORANGE 15-1157 TCX WIDTH: 65" GSM:	1.10 sqm./ sqm. content in the export item

	240-260, 190, 190 and 190)			240-260	
			2.	100% POLYESTER VELBOA OFF WHITE 11-0103 TCX WIDTH: 65" GSM:190	1.10 sqm./ sqm. content in the export item
			3.	100%POLYESTER VELBOA ORANGE WIDTH: 65" GSM:190	1.10 sqm./ sqm. content in the export item
			4.	100%POLYESTER VELBOA BLUE 19- 4052 TCX WIDTH: 65" GSM:190	1.10 sqm./ sqm. content in the export item
2.	Soft Toy-March 26 SP Chance & Friends- Frog(Style No. AVT- 5306 Import GSM: 240-260, 190 and 240- 260)	64196.0	5.	100% POLYESTER FUR DARK GREEN 18-6024 TCX WIDTH: 65" GSM: 240-260	1.10 sqm./ sqm. content in the export item
			6.	100% POLYESTER VELBOA LIGHT GREEN 12-0525 TCX WIDTH: 65" GSM:190	1.10 sqm./ sqm. content in the export item
			7.	100%POLYESTER FUR GREEN PRINTED WIDTH: 65" GSM:240- 260	1.10 sqm./ sqm. content in the export item
3.	Soft Toy-March 26 SP Chance & Friends- Bird(Style No. AVT- 5310 Import GSM: 240-260, 240-260, 240- 260, 240- 260, 190 and 190)	74568.0	8.	100%POLYESTER FUR DARK GREEN WIDTH: 65" GSM:240- 260	1.10 sqm./ sqm. content in the export item
			9.	100% POLYESTER FUR LIGHT GREEN	1.10 sqm./ sqm. content in the export item

				WIDTH: 65" GSM:240-260	
			10	100% POLYESTER FUR YELLOW WIDTH: 65" GSM:240-260	1.10 sqm./ sqm. content in the export item
			11.	100% POLYESTER FUR DARK YELLOW WIDTH: 65" GSM:240-260	1.10 sqm./ sqm. content in the export item
			12.	100% POLYESTER VELBOA LIGHT GREEN WIDTH: 65" GSM:190	1.10 sqm./ sqm. content in the export item
			13.	100% POLYESTER VELBOA YELLOW WIDTH: 65" GSM:190	1.10 sqm./ sqm. content in the export item
4.	Soft Toy-March 26 SP Chance & Friends - Toy 6 -COW(Style No. AVT-5309 Import GSM: 280 and 190)	195458.0	14.	100% POLYESTER LONG PILE FUR DARK BROWN GSM: 280 WIDTH: 82"	1.10 sqm./ sqm. content in the export item
			15.	100%POLYESTER FUR GREEN PRINTED WIDTH: 65" GSM:240-260	1.10 sqm./ sqm. content in the export item
5.	Soft Toy-March 26 SP Chance & Friends - Chance(Style No. AVT-5304 Import GSM: 240-260)	73442.0	16.	100%POLYESTER FUR DARK GREEN WIDTH: 65" GSM:240-260	1.10 sqm./ sqm. content in the export item

6.	Soft Toy-March 2026 SP JH Plush w/Rope Arms- Duck(Style No. AVT-5177 Import GSM: 280)	19270.0	17.	100% POLYESTER FUR LIGHT GREEN WIDTH: 65" GSM:240- 260	1.10 sqm./ sqm. content in the export item
7.	Soft Toy-March 2026 SP JH Plush w/Rope Arms - Sloth(Style No. AVT-5254 Import GSM: 240-260, 190 and 190)	9467.0	18.	100% POLYESTER FUR YELLOW WIDTH: 65" GSM:240- 260	1.10 sqm./ sqm. content in the export item
			19.	100% POLYESTER FUR DARK YELLOW WIDTH: 65" GSM:240- 260	1.10 sqm./ sqm. content in the export item
			20.	100% POLYESTER VELBOA LIGHT GREEN WIDTH: 65" GSM:190	1.10 sqm./ sqm. content in the export item

RA may take subsequent consequential action accordingly.

Case No.	89 / NC/6/MEET/Sep/202526/11				
Case Status	Case Approved				
Party Name	STIC ON PAPERS PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025				
HQ File Number	HQRNORM APPLY 00002728AM26				
RA File Number	09AX04000511 AM26				
Licence No and Date	0911010278/18/08/2025				
Norms Committee Decision:					
NC considered the case as per the agenda and decided to fix the norms based on the comments received from Technical Authority, i.e., Tech-1, allowing the following inputs or as applied by the firm, whichever is less:					
Export	Export Item Name	Quantity	Import	Import Item Name	Quantity

Serial No.		(SQM)	serial no		(SQM)
1.	THERMAL TRANSFER RIBBON (TTR WAX W111)	3000000.0	1.	THERMAL TRANSFER RIBBON WAX VARIOUS PART NUMBERS FROM DIFFERENT SUPPLIERS(JUMBO ROLLS OF SIZES 910 MM)	3090000.0
RA may take subsequent consequential action accordingly.					

Case No.	90 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	ECOVINAL INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00002748AM26
RA File Number	07AX04000882 AM26
Licence No and Date	0711015389/18/08/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred	

Case No.	91 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00002751AM26

RA File Number	05AX04001727 AM26
Licence No and Date	0511034530/19/08/2025
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Tech-NL and technical comments are awaited. The Committee decided to send a reminder to Tech-NL to expedite comments in the case. The case stands deferred	

Case No.	92 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	AVANTI OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00002833AM26
RA File Number	05AX04001780 AM26
Licence No and Date	0511034632/22/08/2025
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech-1; 1. Elaborate the use of POLYSTER FIBRE in export item 2. Justification of the wastage Claimed. The case stands deferred.	

Case No.	93 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	OMKAR CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00002841AM26
RA File Number	03AX04001861 AM26
Licence No and	0311046782/23/08/2025

Date	
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., Tech-NL; 1. Wastage at each stage of Manufacturing with justification. The case stands deferred.	

Case No.	94 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	GADRE MARINE EXPORT PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00002851AM26
RA File Number	03AX04006013 AM24
Licence No and Date	0311046730/25/08/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., CIFT and their comments are awaited. The Committee decided to send a reminder to CIFT to expedite their comments. The case stands deferred	

Case No.	95 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	JOY MINT PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00002936AM26
RA File Number	52AX04000163 AM26
Licence No and Date	5211016349/29/08/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under	

examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred

Case No.	96 / NC/6/MEET/Sep/202526/11
Case Status	Case Approved
Party Name	JAYANITA EXPORTS PRIVATE LTD.
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00002943AM26
RA File Number	05AX04001832 AM26
Licence No and Date	0511034798/01/09/2025

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments received from Technical Authority, i.e., Tech-1, allowing the following inputs or as applied by the firm, whichever is less:

Export Serial No.	Export Item Name	Quantity (PCS)	Import serial no	Import Item Name	Quantity (PCS)
1.	Garden Torch(made of mainly Iron - Fiberwick made of Glass with diff. Dia ,Iron Pipe, Chimney's of different material with or without Cap with chain and shroud and Plastic Cone.)	600000.0	1.	Fiberwick made of Glass Yarn with Diff. Dia(NA)	Net to Net of relevant specifications.
			2.	Iron Pipe (Indigenous)(NA)	Not Allowed
			3.	Different type of Chimney's with required attachment (Indigenous)(NA)	Not Allowed
			4.	Plastic Cone (Indigenous)(NA)	Not Allowed

Net to Net of

2.	Garden Torch(made of mainly Iron - Fiberwick made of Glass with diff. Dia ,Iron Pipe, Chimney's of different material with or without Cap with chain and shroud and Plastic Cone.)	360000.0	5.	Fiberwick made of Glass Yarn with Diff. Dia(NA)	relevant specifications.
			6.	Iron Pipe (Indigenous)(NA)	Not Allowed
			7.	Different type of Chimney's with required attachment (Indigenous)(NA)-	Not Allowed
			8.	Plastic Cone (Indigenous)(NA)	Not Allowed

RA may take subsequent consequential action accordingly.

Case No.	97 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	APURVA ORGANICS LTD.
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00002957AM26
RA File Number	02AX04000427 AM26
Licence No and Date	0211009420/01/09/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred	

Case No.	98 / NC/6/MEET/Sep/202526/11
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Case Status	Case Deferred
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00002966AM26
RA File Number	02AX04000400 AM26
Licence No and Date	0211009422/01/09/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred	

Case No.	99 / NC/6/MEET/Sep/202526/11				
Case Status	Case Approved				
Party Name	AVANTI OVERSEAS PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025				
HQ File Number	HQRNORM APPLY 00002999AM26				
RA File Number	05AX04001955 AM26				
Licence No and Date	0511034858/03/09/2025				
Norms Committee Decision:					
NC considered the case as per the agenda and decided to fix the norms based on the comments received from Technical Authority, i.e., Tech-1, allowing the following inputs or as applied by the firm, whichever is less:					
Export Serial No.	Export Item Name	Quantity (NOS)	Import serial no	Import Item Name	Quantity (PCS)
1.	SOFT TOY-YULY - CABBIE PILLOW PAL/TOY(STYLE NO. AVT - 5816 IMPORT GSM: 300)	5950.0	1.	100% POLYESTER LONG PILE FUR DARK BLUE GSM: 300 WIDTH:165CM	1.10 Sq. meter/ Sq. meter content in export
2.	SOFT TOY-YULY -	5950.0	2.	100% POLYESTER	1.10 Sq. meter/ Sq. meter

	NARU PILLOW PAL/TOY(STYLE NO. AVT - 5817 IMPORT GSM: 300)			LONG PILE FUR SEA GREEN GSM: 300 WIDTH:165CM	content in export
3.	SOFT TOY-YULY - COCOS PILLOW PAL/TOY(STYLE NO. AVT - 5818 IMPORT GSM: 300)	5920.0	3.	100% POLYESTER LONG PILE FUR PINK GSM: 300 WIDTH:165CM	1.10 Sq. meter/ Sq. meter content in export
4.	SOFT TOY-HAND- WARMER PLUSH PINK DAISY(STYLE NO. AVT-6076 IMPORT GSM: 275, 260-280 and 200)	4370.0	4.	100% Polyester- Spandex Velboa-Pink Width: 65" GSM: 275	1.10 Sq. meter/ Sq. meter content in export
			5.	100% Polyester-Fur- Light Yellow -Width: 65" GSM: 260-280	1.10 Sq. meter/ Sq. meter content in export
			6.	100% Polyester-Sherpa- Light Pink Width: 65" GSM: 200	1.10 Sq. meter/ Sq. meter content in export
5.	SOFT TOY-HAND- WARMER PLUSH FROG(STYLE NO. AVT-5410 IMPORT GSM: 275)	4370.0	7.	100% Polyester- Spandex Velboa-Neon Green Width: 65" GSM: 275	1.10 Sq. meter/ Sq. meter content in export
6.	SOFT TOY-HAND- WARMER PLUSH PANDA(STYLE NO.AVT-5412 IMPORT GSM: 200 and 275)	4370.0	8.	100% POLYESTER FUR LIGHT GREEN WIDTH: 65" GSM:240- 260	1.10 Sq. meter/ Sq. meter content in export
			9.	100% Polyester-Sherpa- White Width: 65" GSM: 200	1.10 Sq. meter/ Sq. meter content in export

7.	SOFT TOY-ROLY POLY PLUSH LAMB(STYLE NO. AVT-5510 IMPORT GSM: 280)	2933.0	10.	100% Polyester-Curly Fur-White Width: 65" GSM: 280	1.10 Sq. meter/ Sq. meter content in export
8.	SOFT TOY-ROLY POLY PLUSH DOG(STYLE NO. AVT-5509 IMPORT GSM: 190, 240-260 and 190)	2933.0	11.	100% Polyester-Velboa- Beige -Width: 65" GSM: 190	1.10 Sq. meter/ Sq. meter content in export
			12.	100% Polyester-Fur- Beige Width: 65" GSM: 240-260	1.10 Sq. meter/ Sq. meter content in export
			13.	100% Polyester-Velboa- Dark Brown Width: 65" GSM: 190	1.10 Sq. meter/ Sq. meter content in export
9.	SOFT TOY-ROLY POLY PLUSH DUCK(STYLE NO. AVT-5511 IMPORT GSM: 240-260 and 190)	2933.0	14.	100% Polyester-Fur- Yellow Width: 65" GSM: 240-260	1.10 Sq. meter/ Sq. meter content in export
			15.	100% Polyester-Velboa- LT. Orange Width: 65" GSM: 190	1.10 Sq. meter/ Sq. meter content in export
10.	SOFT TOY-SITTING DOG BEIGE(STYLE NO. AVT-4658-B IMPORT GSM: 275 and 190)	3987.0	16.	100% Polyester-Curly Fur-Pale Yellow Width: 65" GSM: 275	1.10 Sq. meter/ Sq. meter content in export
			17.	100% Polyester-Velboa- Pale Yellow Width: 65" GSM: 190	1.10 Sq. meter/ Sq. meter content in export
11.	SOFT TOY-SITTING DOG BROWN(STYLE NO. AVT-4658-C IMPORT GSM: 280)	3987.0	18.	100% Polyester-Curly Fur-Brown Width: 65" GSM: 280	1.10 Sq. meter/ Sq. meter content in export
					1.10 Sq. meter/

	and 190)		19.	100% Polyester-Velboa-Brown Width: 65" GSM: 190	Sq. meter content in export
12.	SOFT TOY-SITTING DOG WHITE(STYLE NO. AVT-4658-A IMPORT GSM: 280)	3987.0	20.	100% Polyester-Curly Fur-White Width: 65" GSM: 280	1.10 Sq. meter/ Sq. meter content in export

RA may take subsequent consequential action accordingly.

Case No.	100 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	FABEX STEEL STRUCTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00003010AM26
RA File Number	09AX04000574 AM26
Licence No and Date	0911010393/03/09/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are engineering items. The Committee decided to transfer the case to NC-1, which is primarily a Norms Committee for Engineering Products. The case stands deferred.	

Case No.	101 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	NECTOR EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00003139AM26
RA File Number	07AX04000935 AM26
Licence No and Date	0711015576/10/09/2025

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., CIFT and their comments are awaited. The Committee decided to send a reminder to CIFT to expedite their comments.

The case stands deferred

Case No.	102 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	SVMINC FASHIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00003180AM26
RA File Number	05AX04001752 AM26
Licence No and Date	0511035069/12/09/2025

Norms Committee Decision:

NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of competent authority in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.

The case stands deferred.

Case No.	103 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	INTERNATIONAL INGREDIENTS & EXCIPIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00003184AM26
RA File Number	04AX04000629 AM26
Licence No and Date	0411010361/12/09/2025

Norms Committee Decision:

NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech -2 ;

1. COA of export item and import item (from foreign supplier).
2. Difference between import and export as per COA.
3. Chemical involved with molecular weight and % yield on a molar basis.
4. Copy of the shipping bill and the bill of entry.

Additionally, the Committee decided to call the representative of the firm for PH in the next meeting for better understanding and clarification of the manufacturing process and wastage generated at various stages.

The case stands deferred.

Case No.	104 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	KAIZEN ENGINEERS
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00003225AM26
RA File Number	31AX04000267 AM26
Licence No and Date	3111005262/15/09/2025
Norms Committee Decision:	
NC considered the case as per agenda and noted that the export/import items are engineering items. The Committee decided to transfer the case to NC-1, which is primarily a Norms Committee for Engineering Products.	
The case stands deferred.	

Case No.	105 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	LOZEN PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00003245AM26
RA File Number	03AX04003025 AM26
Licence No and Date	0311047358/16/09/2025

Norms Committee Decision:

NC considered the case as per the agenda and decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech-2.

1. Approved composition of each export item.
2. Copy of Master Batch formula for each export item.
3. Overage applied on each import item from the Net content in export.

Additionally, the Committee decided to call the representative of the firm for the Personal Hearing to better understand their manufacturing process and wastage generated at various stages.

The case stands deferred.

Case No.	106 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	AFFLATUS INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00003255AM26
RA File Number	05AX04002056 AM26
Licence No and Date	0511035162/16/09/2025

Norms Committee Decision:

NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of competent authority in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.

The case stands deferred

Case No.	107 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	HONEY BADGER SPORTS
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00003264AM26
RA File Number	08AX04000878 AM26

Licence No and Date	0811016158/16/09/2025
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech- NL; 1. Manufacturing process of Cricket bat from Willow clefts, indicating wastage in cubic meter with justification and whether Willow clefts is rough sawn 2. In export description dimension is mentioned as Length, Breadth only without giving thickness whereas in import, it is Length, Breadth, Thickness and Height. The same is to be clarified. 3. Photographs of Import and export item with drawing and design and to indicate wood Species in import and export items. 4. Whether bat handle will be made from indigenous wood or will not supplied and indigenous items to be filled in 4 E table. The case stands deferred.	

Case No.	108 / NC/6/MEET/Sep/202526/11				
Case Status	Case Approved				
Party Name	MARINES CANNING INDUSTRIES				
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025				
HQ File Number	HQRNORM APPLY 00003286AM26				
RA File Number	07AX04001061 AM26				
Licence No and Date	0711015633/17/09/2025				
Norms Committee Decision:					
NC considered the case as per the agenda and decided to fix the norms allowing the following inputs or as applied by the firm, whichever is less:					
Export Serial No.	Export Item Name	Quantity (KGS)	Import serial no	Import Item Name	Quantity (SET)
1.	Tuna cooked Fish in cans with water, oil, Brine, sauce (Ready to eat), packed in cans.([185 grams of material	185000.0	1.	EMPTY CAN WITH LID([Can body: dia 307*113mm, internal aluminum,	1000000

	content in one CAN](1000000cans))			external gold/clear lacquer, body thickness 0.17mm. Food grade for fishes] (Net Weight of CAN 40 grams))	
2.	Tuna cooked Fish in cans with water, oil, Brine, sauce (Ready to eat), packed in cans.([160 grams of material content in one CAN](600000 cans))	96000.0	2.	EMPTY CAN WITH LID([Can body: dia 307*108mm, internal aluminum, external gold lacquer, body thickness 0.17mm. Food grade for fishes.] (Net Weight of CAN 37 grams))	600000
3.	Mackerel cooked Fish in cans with water, oil, Brine, sauce (Ready to eat), packed in cans.([425 grams of material content in one CAN](600000 cans))	255000.0	3.	EMPTY CAN WITH LID([Can body:dia 73*113mm, height 113mm, internal aluminum, external gold/clear lacquer, with normal lids thickness 0.20mm. Food grade for fishes.] (Net Weight of CAN 80 grams))	600000
4.	Mackerel cooked Fish in cans with water, oil, Brine, sauce (Ready to eat), packed in	80000.0	4.	EMPTY CAN WITH LID([Can body:dia 73*55mm, height	400000

	cans.([200 grams of material content in one CAN](400000 cans))			55mm, internal aluminum, external gold/clear lacquer, with normal lids thickness 0.20mm. Food grade for fishes.] (Net Weight of CAN 45 grams))	
5.	Mackerel cooked Fish in cans with water, oil, Brine, sauce, (Ready to eat), packed in cans.([200 grams of material content in one CAN](400000 cans))	217000.0	5.	EMPTY CAN WITH LID([Can body:dia 52*83mm, height 83mm, internal aluminum, external gold/clear lacquer, with normal lids thickness 0.19mm. Food grade for fishes.] (Net Weight of CAN 31 grams))	400000
RA may take subsequent consequential action accordingly.					

Case No.	109 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	ASHAPURA INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00003307AM26
RA File Number	03AX04003084 AM26
Licence No and Date	0311047444/18/09/2025
Norms Committee Decision:	

NC considered the case as per the agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Tech-NL, and technical comments are awaited. The Committee decided to send a reminder to Tech-NL to expedite comments in this matter.

The case stands deferred

Case No.	110 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	SANGEN LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00003340AM26
RA File Number	07AX04001052 AM26
Licence No and Date	0711015663/19/09/2025
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., Tech-2: 1. COA of export item. 2. COA of the import item from the foreign Supplier. 3. Difference between Import and Export as per COA and process details with wastage claimed. The case stands deferred.	

Case No.	111 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	VENKATESH FOOD INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00003343AM26
RA File Number	05AX04002106 AM26
Licence No and Date	0511035260/19/09/2025
Norms Committee Decision:	

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred

Case No.	112 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	RAINCHECK EARTH PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00003362AM26
RA File Number	05AX04000980 AM26
Licence No and Date	0511035291/22/09/2025
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred	

Case No.	113 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	VEE NATURAL
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00003371AM26
RA File Number	05AX04002107 AM26
Licence No and Date	0511035306/22/09/2025
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	

The case stands deferred

Case No.	114 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	TEV5 INNOVATIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00003412AM26
RA File Number	34AX04000545 AM26
Licence No and Date	3411006997/24/09/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Tech-1 and their comments are awaited. The Committee decided to send a reminder to Tech-1 to expedite their comments. The case stands deferred	

Case No.	115 / NC/6/MEET/Sep/202526/11				
Case Status	Case Approved				
Party Name	ASIAN FOOD INDUSTRIES				
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025				
HQ File Number	HQRNORM APPLY 00003414AM26				
RA File Number	08AX04001039 AM26				
Licence No and Date	0811016267/24/09/2025				
Norms Committee Decision:					
NC considered the case as per the agenda and decided to fix the norms, allowing the following inputs or as applied by the firm, whichever is less:					
Export Serial No.	Export Item Name	Quantity (MTS)	Import serial no	Import Item Name	Quantity (MTS)

1.	Corriander Split, Crushed, Ground or Powder	500.0	1.	Corriander Seeds	500.0
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1. The variety, grade, and other technical details of the item imported should match the exported item, and the same should also be specified in the import/export documents.

2. Exporter will ensure that exports made are in line with FSSAI regulations and are in conformity with the ETO Levels permitted in the country of import.

3. Other regulations of FTP / HBP, 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	116 / NC/6/MEET/Sep/202526/11				
Case Status	Case Approved				
Party Name	AVANTI OVERSEAS PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025				
HQ File Number	HQRNORM APPLY 00003439AM26				
RA File Number	05AX04002267 AM26				
Licence No and Date	0511035369/26/09/2025				
Norms Committee Decision:					
NC considered the case as per agenda and decided to fix the norms based on the comments received from the Technical Authority, i.e., Tech-1, allowing the following inputs or as applied by the firm, whichever is less:					
Export Serial No.	Export Item Name	Quantity (NOS)	Import serial no	Import Item Name	Quantity (SQM)
1.	SOFT TOY-WMT VALUE PLUSH GRADUATION BEAR(STYLE NO. AVT 4536 IMPORT	101400.0	1.	100% POLYESTER Fur White Width: 65" GSM: 280	1.10 SQ METER/SQ METER CONTENT IN EXPORT 1.10 SQ

	GSM: 280 and 190-200)		2.	100% POLYESTER VALBOA WHITE WIDTH: 63"GSM 190-200	METER/SQ METER CONTENT IN EXPORT
2.	SOFT TOY-Grad Bear Plush(STYLE NO. AVT-4535 IMPORT GSM: 280 and 190)	26000.0	3.	POLYESTER Fur Brown A20779 WIDTH:165 CM GSM:280	1.10 SQ METER/SQ METER CONTENT IN EXPORT
			4.	POLYESTER VELBOA PMS 7516 WIDTH:165CM GSM:190	1.10 SQ METER/SQ METER CONTENT IN EXPORT
3.	SOFT TOY-EASTR FLOPPY BUNNY LIGHT BLUE(STYLE NO. AVT-5858A IMPORT GSM: 450,190 and 190)	19026.0	5..	Polyester Fur Light Blue 427C Width: 65" GSM:450	1.10 SQ METER/SQ METER CONTENT IN EXPORT
			6	Velboa Polyester light Grey Width: 65" GSM:190	1.10 SQ METER/SQ METER CONTENT IN EXPORT
			7.	Velboa Polyester light Pink Width: 65" GSM:190	1.10 SQ METER/SQ METER CONTENT IN EXPORT
4.	SOFT TOY-EASTR FLOPPY BUNNY BEIGE(STYLE NO. AVT-5858B IMPORT GSM: 450,190 and 190)	19026.0	8.	Polyester Fur Beige- 480C Width: 65" GSM:450	1.10 SQ METER/SQ METER CONTENT IN EXPORT
			9.	Velboa Polyester Beige 4685C Width: 65"	1.10 SQ METER/SQ

				GSM:190	METER CONTENT IN EXPORT
			10.	Velboa Polyester light Pink Width: 65" GSM:190	1.10 SQ METER/SQ METER CONTENT IN EXPORT
RA may take subsequent consequential action accordingly.					

Case No.	117 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	CREATIVE GARMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00003462AM26
RA File Number	03AX04003281 AM26
Licence No and Date	0311047703/29/09/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of competent authority in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather. The case stands deferred.	

Case No.	118 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	FABEX STEEL STRUCTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00003489AM26
RA File Number	09AX04000664 AM26

Licence No and Date	0911010576/01/10/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are engineering items. The Committee decided to transfer the case to NC-1, which is primarily a Norms Committee for Engineering Products. The case stands deferred.	

Case No.	119 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	FLEX FOODS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00003492AM26
RA File Number	05AX04002308 AM26
Licence No and Date	0511035435/01/10/2025
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., MoFPI: 1. Details of wastage at each stage of production. 2. Justification for the wastage claimed. The case stands deferred.	

Case No.	120 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	FLEX FOODS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00003493AM26
RA File Number	05AX04002307 AM26
Licence No and Date	0511035436/01/10/2025
Norms Committee Decision:	

NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., MoFPI;

1. Details of wastage at each stage of production.
2. Justification for the wastage claimed.

The case stands deferred.

Case No.	121 / NC/6/MEET/Sep/202526/11
Case Status	Case Deferred
Party Name	FLEX FOODS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202526/ 11 and 16/10/2025
HQ File Number	HQRNORM APPLY 00003494AM26
RA File Number	05AX04002317 AM26
Licence No and Date	0511035437/01/10/2025

Norms Committee Decision:

NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., MoFPI;

1. Details of wastage at each stage of production.
2. Justification for the wastage claimed.

The case stands deferred.